
(2021) 05 UK CK 0080

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 1012 Of 2021 & Writ Petition (M/S) No. 493 Of 2021

M/s Uttaranchal Iron & Ispat Ltd

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 27-05-2021

Acts Referred:

Citation : (2021) 05 UK CK 0080

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : Vishal Dixit, Siddhartha Jain, Devesh Ghildiyal, Dharmendra Barthwal

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. By means of this writ petition, petitioner has sought following reliefs:

â??I. Issue writ order or direction in the nature of mandamus by commanding the Uttarakhand Power Corporation to accept the entire dues upto the

filing of the present writ petition be accepted in 12 equal bimonthly installment from the petitioner.

II. Issue writ order or direction in the nature of mandamus commanding the respondents to restore the electricity connection of the petitioner after

accepting Rs.50 lacs or the amount as directed by this Honâ?? ble court after looking the present situation of the company.â??

2. Learned counsel for the petitioner has drawn attention of this Court to the order dated 25.02.2021 passed by Executive Engineer, Electricity

Distribution Division, Uttarakhand Power Corporation Ltd., Kotdwar. By the said order, petitioner has been asked to pay a sum of Rs. 7,82,14,651/-

towards electricity charges in six bimonthly installments.

3. Learned counsel appearing for the U.P.C.L. submits that the present liability of the petitioner is more than Rs. 9,50,00,000/-.

4. Learned counsel for the petitioner submits that petitioner company has been taken over by new promoters, who are willing to re-pay the entire

outstanding dues towards electricity charges, however, he submits that since the unit is lying closed for quite some time, therefore, it is not possible for

the new promoters to arrange for re-paying the huge liability towards electricity charges before 25.02.2022, which is the last date for deposit of 6th

installment.

5. Having regard to the facts & circumstances of the case, the writ petition is disposed of with liberty to petitioner to approach the Competent

Authority in U.P.C.L. by making a representation. If such representation is made within three days from today, alongwith deposit of Rs. 25,00,000/- to

show his bona fide, then the Competent Authority shall consider petitioner's request/representation and take appropriate decision thereupon, in

accordance with law, within one week thereafter.